ORDER

# CENTRAL ADMINISTRATIVE TRIBUNAL Registered A/D

Commercial Complex(BDA), Indira Nagar, Bangalore.560 038.

## ON TUESDAY THE 12TH OF AUGUST. 1986.

## PRESENT

: SHRI CH.RAMAKRISHNA RAO THE HON'BLE MEMBER (JUDICIAL) THE HON'BLE MEMBER (ADMINISTRATIVE): SHRI L.H.A.REGO.

> IN APPLICATION No.1043/86(T) (W.P.No,23146/83)

N.S. Viswanath, Research Scholar, Centre for Research Speech and Hearing Science, City University of New York, New York, U.S.A.

Applicant.

#### Versus

- 1. All India Institute of Speech and Hearing, M/o Health, Govt. of India, Nirman Bhavan, New Delhi.1 (by Chairman)
- 2. Director, All India Instt. of Speech and Hearing, Mysore.
- 3. Administrative Officer. All India Instt. of Speech and Hearing, Mysore.
- 4. N.P. Natagraja, Reader in Speech Sciences, All India Instt. of Speech and Hearing, Mysore.

Respondents.

## ORDER

In the above said application this Tribunal has

Janardhan & Shri M.V.Rao, Counsel present for applicant and Respondents respectively. It is broughtto our notice by them that no notification has yet been issued to be the state of the st is brought to our notice by them that no noti-fication has yet been issued under Section 14(2) of the Central Administrative Tribunals Act, 1985 conferring jurisdiction on the Central Administrative Tribunal to entertain any application relating to the All India Instt. of Speech & Hearing, New Delhi. We therefore direct the Registrar of this Bench to take steps for transferring the W.P. back to the gammaxaf High Court of Karnataka addressing suitably the Registrar of that High Court.

Given under my hand and the seal of this Tribunal.

REGISTRAR.

Ole. Copy to: Janardhana & Janardhana, Advocates, Sri Krishna Bldg., Avenue Road, Bangalore.560 002.

2. Sh.M. Vasudeva Rao, ABBL. C.G.S.C., High Court of Karnataka, High Court Bldg., Bangalore.

ORDER PASSED BY THE CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE BENCH ON 12.8.86 IN APPLICATION NO 1043/86(T) (N.P. No 23146/83 IN THE HIGH COURT OF KARNATAKA) - N.S.VISWANATH V/S ALL INDIA INSTITUTE OF SPEECH AND HEARING, M/O HEALTH, GOVT. OF INDIA, NIRMAN BHAVAN, NEW DELHI-1 (BY CHAIRMAN) AND 3 OTHERS

"Shri Janardhan & Shri MV.Rao, Counsel present for applicant and Respondents respectively. It is brought to our notice by them that no notification has yet been issued under Section 14(2) of the Central Administrative Tribunals Act, 1985 confering jurisdiction in the Central Administrative Tribunal to entertain any application relating to the All India Instt. of Speech & Hearing, New Delhi. We therefore direct the Registrar of this Bench to take steps for transferring the W.P. back to the High Court of Karnataka addressing suitably Registrar of that High Court."

Sd/.. (L.H.A.Rego ) Member(AM) 12.8.86

Sd/.... (CH. Ramakrishna Rao ) Member (JM ) 12.8.86

"True Copy"

### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex, (BDA)

Indiranagar, Bangalore - 560038

Ref: Application No 1043/86(T)

Dated the August 1986

To

The Registrar High Court of Karnataka High Court Buildings, Bangalore-1.

Sir,

Subject: Returning of W.P. No 2 23146/83 to the High Court of Karnataka.

W.P. No 23146/83 on the file of the High Court of Karnataka, Bangalore, transferred to this Tribunal under Section 29 of the Administrative Tribunal Act, 1985, is returned herewith for necessary action, in pursuance of this Tribunal's Order dated 12.8.1986, copy of which is enclosed herewith.

Encl: Entire records of the case

> 119186 Deputy Registrar,

High Court of Karnataka, Bangalore